EUTHANASIA

2741. SHRI H. N. MUKERJEE: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOP-MENT be pleased to refer to the reply given to Unstarred Question No. 230 on the 22nd July; 1968 and state.

- (a) whether Government have information regarding the attitude towards legalising euthanasia in cases of incurable and agonising illness in differnt countries of the world; and
 - (b) if so, the details thereof?

THE DEPUTY MINISTER IN THE OF HEALTH, FAMILY MINISTRY PLANNING AND URBAN DEVELOP-MENT (SHRI B. S. MURTHY): (a) and (b). The question of legalising euthanasia has been discussed at various forums-in Medical Associations, by legal authorities and in some National Parliaments. The Medical Association at meeting in New York in 1950 considered this subject and voted to condemn any at legalising cuthanasia. They called on all national Medical Associations to condemn the practice of euthanasia under any circumstances.

In the United Kingdom, a Bill to legalise euthanasia came up before the House of Lords in 1936 but was not proceeded with. It is reported that a move is afoot re-introduce the Bill in the British Parliament. No details are available.

BANJARAS IN THE LISTS OF SCHEDULED CASTES AND TRIBES

2742. SHRI J. H. PATEL: Will the Minister of SOCIAL WELFARE be pleased to state:

- (a) whether it is a fact that certain synonyms and sub-tribes of Banjaras have been shown in the list of Scheduled Castes of Rajasthan as 'Ejavaria' and in the list for Haryana, Punjab and Delhi Pradesh as 'Sirkiband';
- (b) whether it is also a fact that in the Mysore and Orissa States, Banjaras and their synonyms have also been shown in the list of Scheduled tribes;
- (c) whether it is also a fact that Banjaras in the States of Bombay, Hyderabad, Madras and in Karanatak, are not shown in the list of Scheduled tribes; and

(d) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (DR. SHRIMATI PHULRENU GUHA): (a) 'Bawaria' is included as a separate Scheduled Caste in parts of Rajasthan and 'Sirkiband' as a separate Scheduled Caste in the whole of Haryana, Punjab and Delhi.

Written Answers

- (b) 'Banjara or Lambani' is a Scheduled Caste in the old Mysore area of Mysore State. 'Banjara or Banjari' is a Scheduled Tribe in the whole of Orissa.
- (c) In Maharashtra and Madras the 'Banjaras' are not scheduled.

In Andhra Pradesh 'Sugalis (Lambadis) are a Scheduled Tribe in the old Andhra Area. In Mysore 'Banjara or Lambani is included as a Scheduled Caste for the old Mysore area.

(d) The tribal and other communities of India are in a state of transition; and their characteristics vary from State to State and area to area.

HARIJANS OF GOA, DAMAN AND DIEU

2743. SHRI J. H. PATEL: Will the Minister of SOCIAL WELFARE be pleased to state:

- (a) whether the Harijans of Goa, Daman and Dieu have been notified scheduled castes; and
- (b) if not, the reasons therefor and the steps taken by Government to notify them as Scheduled Castes?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (DR. SHRIMATI PHULRENU GUHA): (a) and (b). Attention is invited to the reply given to Unstarred Question No. 911 answered on the 19th February, 1968.

परिवार नियोजन कार्यक्रम

2744. श्री यशवन्त सिंह कुशदाह :

श्री बेंगलराया नायड :

श्री अंत्रचेजियान :

श्री निंग्रं० लास्कर:

श्री वि० ना० शास्त्री:

क्या स्त्रास्थ्य, परिवार नियोजन तथा नग-रीय विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि स्वीडन की एक